

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Competition Appeal (AT) No. 25 of 2020**

**IN THE MATTER OF:**

**Next Radio Ltd.**

**...Appellant**

**Versus**

**Competition Commission of India & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Abhishek Malhotra and Ms. Atmaja Tripathi, Advocates.**

**For Respondents: Ms. Shama Nargis, Deputy Director Law, CCI for R-1. Mr. Rajeev Sharma, Mr. Rajat Krishna and Mr. Saket Chandra, Advocates for R-2.**

**ORDER**  
**(Through Virtual Mode)**

**22.01.2021:** Notice has been served on all respondents. Ms. Shama Nargis, Deputy Director, CCI enters appearance on behalf of Respondent No. 1, Shri Rajeev Sharma, Advocate appears on behalf of Respondent No. 2. There is no appearance on behalf of Respondent No. 3. Let the Respondents file their reply affidavits within three weeks. Rejoinder, if any, may be filed by the Appellant within two weeks thereof. Learned counsel for the parties may also file short written submissions, not exceeding three pages, supported by compilation of relevant judgments alongwith their pleadings.

Post the appeal 'for admission (after notice)' on **2<sup>nd</sup> March, 2021**.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Kanthi Narahari]**  
**Member (Technical)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**